## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4692
ANSWERED ON:04.05.2012
DEFAULT RATE OF FIRMS QUESTION
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash;Venugopal Shri P.

## Will the Minister of FINANCE be pleased to state:

- (a) whether according to Credit Rating Information Services of India Limited (CRISIL) publication the default rate for firms has touched a 10 year high;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of companies that appeared in the defaulters list in 2011-12 alongwith amount involved therein; and
- (d) the corrective measures taken / being taken by the Government in this regard?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): Reserve Bank of India collects the information on Defaulters (non-suit filed accounts-Doubtful & Loss category) of Rs. 1 crore & above from Scheduled Commercial Banks and All India Notified Financial Institutions on half-yearly basis. The details of such defaulters as on September 30, 2011 in respect of non-suit filed is given below.

No. of Accounts Amount (Rs. Crore)

2,820 33,897.36

However, the details of such defaulters along with the amount defaulted by each of them can not be provided as Section 45 E of the Reserve Bank of India Act, 1934 prohibits the Reserve Bank from disclosing `credit information` except in the manner provided therein.